

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309
IB-51(ND)/2024

IN THE MATTER OF:

SWAM1H Investment Fund I	Petitioner/Applicant
Vs.		
Sachin Jain	Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Ms. Akansha Choudhary, Mr. Rashneet Singh, Advts.
For the Respondent	:	

ORDER

This application has been filed under Section 95(1) of the IBC, 2016 against the Mr. Sachin Jain, who is the Personal Guarantor. Since the matter has been settled between the Applicant and the Principal Borrower vide settlement agreement dated 05.03.2024. In our considered view, the cause of action doesn't survive.

The application accordingly **disposed of**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay